

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

Date of Order: 03.09.2001

RA No.29/2001

In

OA No.550/1999

C.P. Dusad S/o Shri R.P. Dusad, At present working as Director, (Drilling) Selection Grade (Non-functional) Geological Survey of India, Western Region, Jaipur r/o 608, Jat Ke Kuwe Ka Rasta, Jaipur.

APPLICANT.

VERSUS

Union of India, through Secretary to Government of India, Ministry of Mines, Department of Geological Survey of India, Shastri Bhawan, New Delhi-110 001.

RESPONDENTS.

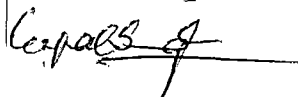
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ORDER

(per Hon'ble Mr. Gopal Singh)


In this Review Application a prayer has been made to recall our order dated 27.7.2001 passed in OA No.550/99 on the ground that the Tribunal did not take into account Annexure A/8 and A/9 before passing the above mentioned order, and therefore, there has been an error apparent on the face of records.

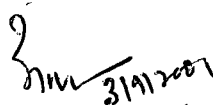
2. It is pointed out that we have considered Annexure A/8 and A/9 filed by the applicant before passing the order dated 27.07.2001. It was pointed out by us that revision of pay scale is the job of specialised agencies like Pay Commission etc., and therefore, ^{we} did not find it proper to interfere. It was also pointed out in our order that there was no straight recommendation of the 5th Pay Commission to grant the pay scale of Rs.14300-18300 to ^{the} Engineers of the Geological Survey of



India. In the circumstances we do not find any error apparent on the fact of records in our order dated 27.7.2001 passed in OA No.550/99.

3. The R.A. is therefore liable to be dismissed and is hereby dismissed. By Circulation.


(Gopal Singh)
Admn. Member


(A.K. Misra)
Judl. Member